

**Condition of Adivasis in Orissa State**

2641. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have conducted any survey of the Adivasi areas in the State of Orissa and drawn any plan to ameliorate their condition;

(b) whether Government have studied the problems, particularly of living conditions of people of Scheduled Tribes (Adivasis) in that State; and

(c) if so, the main points of the study report?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) and (b). Certain studies have been conducted by the State Government on various facets of socio-economic life in the areas of tribal concentration in Orissa. A Sub-Plan has been prepared for these areas which has taken into account the findings. Detailed Integrated Tribal Development Projects have also been prepared in which attention has been given to the specific problems in those areas.

(c) The more important problems that have been identified are as follows:—

- (1) Low per-capita income;
- (2) Adoption of out-moded methods of Agriculture;
- (3) Inadequacy of Irrigation facilities;
- (4) Weak credit and marketing structure;
- (5) Absence of suitable institutions to meet the consumption needs of the tribals;
- (6) Indebtedness;
- (7) Exploitation by liquor venders;
- (8) Dependence on shifting cultivation;
- (9) Low percentage of literacy; and

(10) Lack of adequate drinking water facility, malnutrition and prevalence of diseases like V.D. and Leprosy in some areas.

**Appointment of a Judge on the Land Tribunal for N.C.D.C.**

2642. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether a proposal to appoint a Judge on the Land Tribunal for National Coal Development Corporation, Monidih, Dhanbad is pending before the Ministry for a long time;

(b) whether N.C.D.C., Monidih has also sent its recommendations in this regard;

(c) whether lack of appointment of a Judge has put both the management of N.C.D.C. and the villagers to difficulties over the controversy about the valuation etc. of the land to be acquired; and

(d) if so, when Government propose to appoint a Judge for the same?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d). The National Coal Development Corporation Ltd., now known as the Central Coalfields Ltd., Ranchi, had forwarded a proposal for the appointment of a new incumbent to constitute the tribunal under Section 14(2) of the Coal Bearing Areas (Acquisition & Development) Act, 1957. The previous incumbent had retired in February, 1976. The matter was pending to begin with, over the issue whether it should be a part-time or a full-time tribunal and, thereafter, due to the process of the actual selection of the person for the post. The person, who will constitute the part-time tribunal for the State of Bihar has since been selected and his appointment is expected to be made shortly.

The land owners of Monidih Project have already been paid the compensation and the coal company has also taken possession of the acquired lands. Only a few claims for enhancement of the compensation amount are pending.

**Bus Service from Mehrauli to Central Secretariat**

**2643. SHRI RAM KANWAR BERWA:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that people coming from Mehrauli to Central Secretariat have to face inconvenience due to shortage of D.T.C. buses;

(b) the total number of D.T.C. buses plying on Route No. 530 from Mehrauli to Ajmeri Gate; and

(c) whether Government propose to increase the frequency of buses on route No. 530 and provide a separate service for office goers upto Central Secretariat?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) Yes, Sir. There is some inadequacy of Bus services to and from this area during the peak hours.

(b) 7.

(c) The matter will be considered when additional number of buses become available. There is no proposal to introduce a new service between Mehrauli and Central Secretariat.

**Teachers and Students of Universities Arrested during Emergency**

**2644. SHRI RASHEED MASOOD:** Will the Minister of HOME AFFAIRS be pleased to state the number of teachers and students arrested during Emergency in different universities in India?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** Information is being collected and will be laid on the table of the House in due course.

**Installation of Computers**

**2645. SHRI SOMNATH CHATTERJEE:** Will the Minister of ELECTRONICS be pleased to state:

(a) total number of computers installed in India from April 1973 to end of March, 1977;

(b) respective shares of IBM, US and other companies including the Public Sector Undertakings separately in this total; and

(c) whether an inter-ministerial group inquired into the activities of the IBM in India and if so what are its findings and recommendations?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) The total number of computers installed in India between April 1973 and March 1977 is 136.

(b) The number of these computers supplied by IBM, USA are 5, by ICL, UK 19, by other companies in USA 40, in Japan 2, by the USSR and Comcom countries 11, by the public sector Corporation, Electronics Corporation of India Ltd., 59.

(c) The Inter-Ministerial Working Group which enquired into the prices and rates charged by IBM for computer Data Processing Equipment in India, has submitted its findings and recommendations to the Government in March, 1977 and the report is under the consideration of Government.

**Equity Participation in B.H.E.L.**

**2646. SHRIMATI PARVATHI KRISHNAN:** Will the Minister of INDUSTRY be pleased to state:

(a) whether the Bharat Heavy Electricals Ltd. is likely to invite equity from the public; and

(b) if so, the facts and reasons therefor?